

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

8947

LOK SABHA

Monday, 1st August, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-53 A.M.

PAPERS LAID ON THE TABLE

SUMMARY OF BUDGET ESTIMATES OF REVENUE AND EXPENDITURE OF AIR INDIA INTERNATIONAL CORPORATION FOR 1955-56.

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy of the summary of the budget estimates of Revenue and Expenditure of the Air India International Corporation for the year 1955-56, under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954 [See Appendix III, annexure No. 16]

NOTIFICATION UNDER INSURANCE ACT, 1938

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the Ministry of Finance Notification No. S.R.O. 901, dated the 26th April, 1955, under sub-section (2) of section 2C of the Insurance Act, 1938. [Placed in Library. See No. S-229/55]

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in its Tenth Report has 182 L.S.D.—1

8948

recommended that leave of absence may be granted to the following Members for the periods indicated in the Report: (1) Rt. Rev John Richardson (2) Shri N. C. Chatterjee (3) Shri Rohini Kumar Chaudhuri (4) Shri Tridib Kumar Chaudhuri (5) Dr. N. B. Khare (6) Shri B. Shiva Rao (7) Shrimati Ila Palchoudhuri (8) Shri C. P. Mathew (9) Shri Sofi Mohd. Akbar. I take it that the House agrees with the recommendations of the Committee.

Several Hon. Members: Yes.

Leave was granted.

Mr. Speaker: The Members will be informed accordingly.

ELECTION TO COMMITTEE

PUBLIC ACCOUNTS COMMITTEE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1955-56 vice Shri V. V. Giri resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the